

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) (Ins) No. 927 of 2020

IN THE MATTER OF:

Himalayan Crest Power Pvt. Ltd.

...Appellant

Vs.

Pankaj Khaitan,

Resolution Professional of M/s. Sasi Power Pvt. Ltd.

...Respondent

Present:

Appellant

Ms. Purti Gupta, Advocate

Respondent

Mr. Neeraj Gupta, Advocate for R-1

ORDER

(Through Virtual Mode)

09.02.2021: Heard Learned Counsel for the Appellant. Learned Counsel for the Respondent is present.

Learned Counsel for the Appellant is directed to file the additional affidavit bringing on record whereby the Learned 'NCLT', New Delhi Bench, Court No. V, have initiated the 'Corporate Insolvency Resolution Process' (CIRP) proceedings u/s 9 of the 'I&B' Code in the matter latest by Monday.

List this matter on **24th February, 2021.**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

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